

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No.
T.A. No.

189

1989

DATE OF DECISION

29-9-89

Petitioner

Advocate for the Petitioner(s)

Versus

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. B.N. Jeejeebhoy, Vice-Chairman

The Hon'ble Mr. T. Narayana Murthy, Member (J2)

1. Whether Reporters of local papers may be allowed to see the Judgement? *No*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A. No.139 OF 1989

Date of Order: 29-9-1989

BETWEEN:- S.S.PRAYAGA

....Applicant

AND

1. The General Manager(G.M.),
South Eastern Railway (S.E.Railway),
Garden Reach, Calcutta-43 and 2 others

....Respondents.

FOR THE APPLICANTS : Neither the applicant nor his Counsel was Present

FOR THE RESPONDENTS: MR.P.V.REDDY SC for Railways.

C ORAM : THE HON'BLE MR.B.N.JAYASIMHA:VICE,CHAIRMAN

AND

THE HON'BLE MR.J.NARASIMHA MURTHY:MEMBER(JUDL.)

....

THE TRIBUNAL DELIVERED THE FOLLOWING JUDGMENT:-

P.T.O.

Ver
Dm

To

1. The General Manager, (G.M), South Eastern Railway, (S.E.Rly),
Garden Reach, Calcutta-43.
2. Divisional Railway Manager (D.R.M),
S.E.Railway, Waltair, Visakhapatnam-4.
3. Divisional Personnel Officer (D.P.O), S.E.Rly, Waltair, Visakhapatnam-4.
4. One copy to Mr. M. Balakrishna Moorthy, Advocate, 49-35-27, Abidnagar,
Akkayyapalem, Visakhapatnam-530016.
5. One copy to Mr. P. V. Reddy, SC for Rlys, CAT, Hyderabad.
6. One spare copy.

2nd LWP
27/1/87

(ORDER OF THE TRIBUNAL DELIVERED BY HON'BLE SRI B.N.JAYA SIMHA,
VICE-CHAIRMAN)

The learned standing counsel for the Railways has placed before us a copy of the letter dated 20-9-89 addressed by the Applicant herein to the D.P.O., Waltair stating as follows:

"I have filed the above case on the hon'ble Central Administrative Tribunal, Hyderabad for accepting my voluntary retirement from 1-6-88, the date from which I am not attending the office.

The same was, however, not admitted on the Hon'ble CAT/Hyderabad for not finalising in the High Court of my case in CRP 1931 of 1987.

I have, however, accepted the voluntary retirement from 10-4-89 the date from which the Administration has accepted my voluntary retirement. I am not going further for contesting to accept my voluntary retirement from 1-6-88. My earlier claim for accepting voluntary retirement from 1-6-88 may please be treated as cancelled.

Necessary arrangement may please be made for payment of my settlement dues early as directed by the Hon'ble High Court, taking my voluntary retirement from 10-4-89."

In the circumstances, he says that the Application has become infructuous.

2. As the applicant has already written to the Department, not pressing for the relief he has asked for, this O.A. has become infructuous. O.A. is disposed of accordingly and in the circumstances there will be no order as to costs.

B.N.Jaya Simha
(B.N.JAYA SIMHA)
VICE CHAIRMAN

J.Narasimha Murthy
(J.NARASIMHA MURTHY)
MEMBER (J)

Dated: 29th September, 1989.
Dictated in open court.

DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

HON'BLE MR. B. N. JAYASIMHA: (V.C.)
AND
HON'BLE MR. D. SURYA RAO: MEMBER (JUDL)
AND
HON'BLE MR. D. K. CHAKRAVORTY: MEMBER (A).
AND
HON'BLE MR. J. NARASIMHAMURTHY: MEMBER (J)

DATED: 29/7/88

ORDER / JUDGMENT

F.A. / D.A. (39/88)
(W.P. NO.)

Decided on 29/7/88

